

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

ITEM No. 10
C.P.(IB)2296/MB/2018

IN THE MATTER OF:

Hira Interiors	...	Operational Creditor
V/s		
Aamby Valley Ltd	...	Corporate Debtor

U/s 9 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 15.12.2021

CORAM:

JUSTICE PRADEEP NARHARI DESHMUKH
HON'BLE MEMBER (JUDICIAL)

SH. KAPAL KUMAR VOHRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:	Nishi Abuwala A/w. Mayank Vira I/b. Dave & Co.
For the Respondent:	Adv Sandeep Bajaj a/w Adv Aditya Chopra, Adv Asav Rajan, Adv Adesh Agarkar i/b Victoriam Legalis, Advocates & Solicitors, Advocates for the Sahara Hospitality Ltd i.e. Corporate Debtor.

ORDER

Mr. Sandeep Bajaj, Advocate for the Respondent is present. We have observed that only one set of Hard copies of this Petition is on record. Petitioner is directed to provide second set of Hard Copies of these Petitions well before the next date of hearing.

Advocate for the Respondent has referred to the order dated 07.12.2018 of the Hon'ble Supreme Court and has also screen shared the same which stated that no Court in the country shall entertain the Petition pertaining to Aamby Valley City, who are the Respondent in the present Petition. In view of the above facts, we **adjourn this Petition as sine die** with liberty to mention the matter, if any specific order is passed in this regard by the Hon'ble Supreme Court.

The Joint Registrar is **directed** to verify, if any, writ is received from the Hon'ble Supreme Court with reference to the order as afore- stated. The same be placed before all the Benches of NCLT, Mumbai.

Sd/-
JUSTICE PRADEEP NARHARI DESHMUKH)
MEMBER (JUDICIAL)

Sd/-
(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)